

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.1

Excise Appeal No. 78392 of 2018

(Arising out of Order-in-Appeal No. 93/HWH/XAP-107/2017-18 dated 02.04.2018
passed by Commissioner of Central Excise, Customs & Service Tax, Kolkata)

M/s Shalimar Paints Ltd.

P.O.-Danesh Sk. Lane, Goaberia,Howrah-711109, West Bengal.

Appellant

VERSUS

Commissioner of Central Excise & Service Tax, Kolkata

15/1,Strand Road, Kolkata-700 001.

Respondent

APPEARANCE :

Shri Pankaj Chandra, Authorized Representative for the Appellant

Shri A.Mukherjee, Authorized Representative for the Respondent

CORAM:

HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)

HON'BLE MR.K.ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO...75382/2026.....

DATE OF HEARING : 09.03.2026

DATE OF DECISION : 09 .03.2026

Per Ashok Jindal :

The appellant has filed a copy of Form No. SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No. 2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their appeal. Accordingly, the appeal filed by the appellant is dismissed as withdrawn.

(Pronounced in the open court)

**(Ashok Jindal)
Member (Judicial)**

**(K.Anpazhakan)
Member (Technical)**

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